

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DOVIAZ RETAIL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DOVIAZ RETAIL LIMITED
2.	Date of incorporation of corporate debtor	14/07/2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01100WB2004PLC099109
5.	Address of the registered office and principal office (if any) of corporate debtor	2, Transport Depot Road, Kolkata - 700088
6.	Insolvency commencement date in respect of corporate debtor	11.12.2019 (order received on 27.12.2019)
7.	Estimated date of closure of insolvency resolution process	08.06.2020 (180 th date from CIRP initiation date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IP Koushik Dutta Regd No: IBBI/IPA-001/IP-P01621/2019-2020/12543
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1 st Floor 12, Lenin Sarani, Kolkata – 700013 Email: RPKD2019@GMAIL.COM
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1 st Floor 12, Lenin Sarani, Kolkata – 700013 Email: DOVIAZCIRP@GMAIL.COM
11.	Last date for submission of claims	10.01.2020
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : None
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. N.A. 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: 1 st Floor 12, Lenin Sarani, Kolkata – 700013

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Doviaz Retail Limited on 11.12.2019.

The creditors of Doviaz Retail Limited, are hereby called upon to submit their claims with proof on or before 10.01.2020 to the interim resolution professional at the address mentioned against entry No. 10.

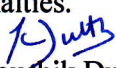
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [not applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 01/01/2020

Place: Kolkata


IP Koushik Dutta

Interim Resolution Professional

IBBI/IPA-001/IP-01621/2019-20/2543